

**BEFORE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.  
O.A.No.140 OF 2023 (SZ)**

Sri H.J.Prasanna Kumar

...Applicant

-Vs-

Department of Urban Development

...Respondents

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Dated at Chennai on this the 06<sup>th</sup> day of March, 2024



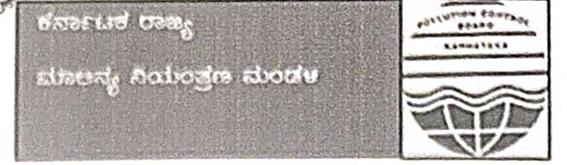
M.R.GOKUL KRISHNAN

COUNSEL FOR THE 4<sup>th</sup> RESPONDENT  
(KSPCB)

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**Karnataka State Pollution Control Board**

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಅನೇಕಲ್  
೨ನೇ ಮಹಡಿ, “ನಿಸರ್ಗ ಭವನ”,  
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,  
ಬೆಂಗಳೂರು - 560 010  
ದೂರವಾಣಿ: 080- 23229538



towards a cleaner Karnataka

NO: PCB/RO-Anekal/ Hennagar lake/2023-24 / 2066

Date: 05 MAR 2024

To,

The Member Secretary,  
Karnataka State Pollution Control Board,  
#49, Church Street,  
Bangalore -01.

Sir,

**Kind Attn: Law officer-Legal Section//**

Sub: submission of latest status i.r.o O.A no. 140/2023 of Hennagara Lake,  
Jigani Hobli, Anekal Taluk – reg

Ref: This office letter no. 1323, dated: 04.12.2023.

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With reference to above subject, this office has forwarded the brief note vide cited above. In continuation to the same , the latest status is herewith given below:

**Providing UGD & STP by Jigani-TMC:**

Presently, w.r.t providing STP for Jigani TMC limits, the Karnataka Urban Water Supply and Drainage Board vide its letter no. KWB/AEE/BNG/TEC/AE-4/HBJC-UGD/667/2023-24, dated:22.01.2024 has submitted status report on the work of providing UGD system to Jigani and stated that, the work for providing UGD to Jigani town is administratively approved amounting to Rs.124.75Crores vide GO No. UDD 37 UDS/2022 dated: 28.03.2023. The land has been identified at sy no. 523, 524 , 525 of Hennagara village, Attibele-2 or Sy no. 384, 385 and 386 of Jigani and the request has been sent to DC-Bangaluru Urban district to hand over the land through Consent award/Acquisition by the revenue department vide their letter dated: 30.06.2023. The DC-Bangalore Urban district has requested the Principal Secretary of Government of Revenue department to accord permission to acquire the land at sy no. 523, 524, 525 at Hennagara village, Attibele -2 measuring 60x120m to take up the work within the time limit under Transparency , suitable compensation right Reconstruction and renovation policy-2023 chapter-5 under clause-40 urgency clause and also requested to accord exemption for Social Impact Assessment (SIA) vide letter dated: 10.07.2023. Further, the Principale Secretr has accorded permission and exempted from SIA vide their office OM no. RD 76 AQB 2023 dated: 07.10.2023. Further, DC Bengaluru Urban District has instructed to issue 11(a) notification vide letter no. LCQ/CR-13/2023-24, dated: 13.10.2023. Accordingly as per the guidelines fixed for land acquisition sub-registrar has prepared the cost to be borne by ULD i.e., Rs, 5,90,07,500/- for land acquisition of the said loction. and TMC Jigani has paid amount of Rs. 59,10,750/- (10% of land acquisition cost) vide cheque no. 000903,dated: 06.12.2023 issued by Bank of Baroda. Survey sketch of the proposed land for construction of Sy no. 523, 524, 525 at

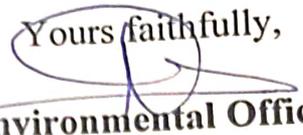
Hennagara villagej , Attibele-2 to be submitted to SLAO (Special Land Acquisition Officer) by ADLR ( Assistant Director of Land Records & Survey Settlement) to issue 11(1) Notification. The Copy of KUWS&DB letter dated:22.01.2024 received on 09.02.2024 is herewith enclosed as **Annexure-1**.

**Providing UGD & STP by Hennagara GP:** - Sri. Naveen- Assistant Engineer, Zilla Panchayath, Bengaluru Urban district informed that, the UGD network for Hennagara village completed and the 0.5MLD STP Civil work is completed and the electromechanical work was under completion. in the meanwhile, due to land dispute , the Hon'ble JMFC- Anekal has ordered status co and thereby the work has been stopped.

**Providing UGD & STP by Haragadde GP:-** The Haragadde PDO informed that, the UGD work for haragadde village is completed and awaiting ZP to provide STP to treat the sewage. The UGD line is not yet connected to household.

This is for your kind information and further needful.

Encl: As above

Yours faithfully,  
  
**Environmental Officer**  
**R.O.-Anekal**  




"JALABHAVAN"  
Office of the  
Asst Executive Engineer, K.U.W.S  
&D.Board, Sub-Division, Bangalore, 3rd  
Floor, #5,B.T.M Layout 1stPahse, 1st  
Stage Bannerghatta Main Road,  
Bangalore-560029

## Karnataka Urban Water Supply and Drainage Board

No. KWB/AEE/BNG/TEC/AE-4/HBJC-UGD/ 667 /2023-24

Date: 22.01.2024

To,

The Chairman (Local Area Committee)  
Regional office, Bangalore-Anekal  
2<sup>nd</sup> floor, Nisarga Bhavan"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Sanegoravanahalli, Shivanagar  
Bangalore-560010



Sir,

**Sub:-** Reports for the work of Providing UGD System to Hebbagodi, Bommasandra, Jigani and Chandapura towns Under NGT O.A.: 324/2022-Reg.,

**Ref:-** This office letter No.403, Dated:29.09.2023

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Adverting to the above subject, as per the instruction given in the 10<sup>th</sup> Local Area Committee meeting held on 27.09.2023 the status reports on the work of Providing UGD System To Hebbagodi, Bommasandra, Jigani and Chandapura towns is submitted for kind information and further needful action to update in ATR.

### 1. HEBBAGODI CITY:

- The estimate for the work of providing UGD scheme to Hebbagodi city is administratively approved amounting to Rs.194.10Crores vide GO No: UDD 17 UDS/2022 Dtd:28.03.2023.
- Technically sanctioned vide CE, KUWSDB, Bengaluru vide No:281/2023-24 Dt: 07.07.2023.
- The DPR was prepared based on the identified land of 3 Acre for STP at survey No.69 at Kammasandra lake as approved by Secretary, Revenue Department, GoK, vide letter No.RD/156/LGB 2020 Dated:15.10.2020.
- The KSPCB has denied the clearance vide letter dtd:02.05.2023 for construction of STP at Sy.No. 69, Kammasandra lake.
- Alternative land has been identified at Sy. No. 39/1 & 39/2 of Attibele-2 OR Sy. No. 4 of Andapura. The request has been sent to DC, Bengaluru Urban district to handover the said land through consent award/acquisition by the revenue department vide letter dtd: 30.06.2023.
- The DC, Bengaluru Urban district has requested the Principal Secretary of Government, Revenue department to accord permission to acquire the land at Sy. No. 39/1 & 39/2 of Attibele measuring 100X160Mtr to take up the work within the time limit under Transparency, Suitable compensation right, Reconstruction and renovation policy -2013 Chapter-5 under Clause-40 Urgency clause and also requested to accord exemption for

P  
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Social Impact Assessment (SIA) vide letter dtd: 10.07.2023. Further, Principle Secretary has accorded permission and exempted from SIA vide their office OM No.RD 73 AQB 2023 dtd:07-10-23.

- Further, DC Bengaluru Urban district has instructed to issue 11(1) notification vide letter No: LCQ/CR-10/2023-24 Dt: 13.10.2023.
- Accordingly, as per the guidelines fixed for land acquisition Sub-registrar has prepared the cost to be borne by ULB ie, Rs.10,10,20,000/- for land acquisition of the said location.
- In this regard, inorder to initiate the procedure, the ULB has been instructed by SLAO vide letter No:LCQ/CR/07/2023-24 Dt:02.12.2023 to pay 10% of the above cost ie, Rs.1,01,02,000/-
- Accordingly, CMC Hebbagodi has paid the amount of Rs.1,01,02,000/- vide Cheque No: 001497 Dt: 14.12.2023 issued by Karur Vyshya Bank
- Survey sketch of the proposed land for construction of STP at Sy. No 39/1 and 39/2 of Attibele-2 to be submitted to SLAO (Special Land Acquisition Officer) by ADLR (Assistant Director of Land Records & Survey Settlement) to issue 11(1) Notification.

## **2. BOMMASANDRA TOWN:**

- The estimate for the work of providing UGD scheme to Bommasandra town city is administratively approved amounting to Rs.128.20Crores vide GO No: UDD 17 UDS /2022(1) Dtd: 28.03.2023
- Technically sanctioned vide CE, KUWSDB, Bengaluru vide No:282/2023-24 Dt: 07.07.2023.
- The DPR was prepared based on topography for STP at Survey No.120 and wetwell at Survey No.197. Sy. No. 197 was approved for construction of STP by the D.C. Bengaluru Urban District vide order no. LND(A) CR 99/2012-13 dtd:26.12.2012. Provision for land acquisition is not made in the DPR
- The KSPCB has denied the clearance vide letter dtd: 02.05.2023 for construction of wetwell at Survey No.197. Further, as the survey No.120 is in Chandapura Lake boundary, STP cannot be constructed at the proposed land.
- Alternative land has been identified at Sy. No. 129 & 130 of Attibele-2 Heelalige village. The request has been sent to DC, Bengaluru Urban district to handover the said land through consent award/acquisition by the revenue department vide letter dtd:30.06.2023.
- The DC, Bengaluru Urban district has requested the Principal Secretary of Government, Revenue department to accord permission to acquire the land at Sy. No. 129 & 130 of Attibele-2 Heelalige village measuring 95 x 140m to take up the work within the time limit under Transparency, Suitable compensation right, Reconstruction and renovation policy - 2013 Chapter-5 under Clause-40 Urgency clause and also requested to accord exemption for Social Impact Assessment (SIA) vide letter dtd: 10.07.2023. Further, Principle Secretary

has accorded permission and exempted from SIA vide their office OM No.RD 74 AQB 2023 dtd:07-10-23.

- Further, DC Bengaluru Urban district has instructed to issue 11(1) notification vide letter No: LCQ/CR-12/2023-24 Dt: 13.10.2023.
- Accordingly, as per the guidelines fixed for land acquisition Sub-registrar has prepared the cost to be borne by ULB ie, Rs.10,21,75,500/- for land acquisition of the said location.
- In this regard, in order to initiate the procedure, the ULB has been instructed by SLAO vide letter No:LQ/CR/06/2023-24 Dt:02.12.2023 to pay 10% of the above cost ie, Rs.1,02,17,550/-
- In this regard, Chief Officer, TMC Bommasandra vide their office letter No: 01 Dt:04.12.2023 and President, Bommsandra vide letter dtd:04.12.2023 has requested the DC, Bengaluru Urban to borne the fund from Government as there no availability funds in ULB.
- Accordingly, Project Director, DUDC, Bangalore vide their letter No 160, Dated:13.12.2023 requested Hon'ble Director, DMA, Bangalore to borne the fund from Government as there no availability funds in ULB.
- Accordingly, TMC Bommasandra has paid 10% of the amount i.e 1,02,17,550/-.
- Survey sketch of the proposed land for construction of Sy. No. 129 & 130 of Attibele-2 Heelalige village to be submitted to SLAO (Special Land Acquisition Officer) by ADLR (Assistant Director of Land Records & Survey Settlement) to issue 11(1) Notification.

### 3. JIGANI TOWN:

- The estimate for the work of providing UGD to Jigani town is administratively approved amounting to Rs.124.75Crores vide GO No: UDD 37 UDS /2022 Dtd:28.03.2023.
- Technically sanctioned vide CE, KUWSDB, Bengaluru vide No:283/2023-24 Dt: 07.07.2023.
- The DPR was prepared based on the identified 2 Acres land at Sy. No. 147 for construction of STP as approved by the D.C. Bengaluru Urban District vide order no. LND(A) CR 99/2012-13 dtd:26.12.2012. Provision for land acquisition is not made in the DPR.
- The KSPCB has denied the clearance vide letter dtd: 08.05.2023 for construction of STP.
- Alternative land has been identified at Sy. No. 523, 524, 525 of Hennagara village, Attibele-2, or Sy No: 384,385 and 386 (except buffer zone) of Jigani. The request has been sent to DC, Bengaluru Urban district to handover the said land through consent award/acquisition by the revenue department vide letter dtd:30.06.2023.
- The DC, Bengaluru Urban district has requested the Principal Secretary of Government, Revenue department to accord permission to acquire the land at Sy. No. 523, 524, 525 at Hennagara village, Attibele-2, measuring 60 x 120m to take up the work within the time limit under Transparency, Suitable compensation right, Reconstruction and renovation

policy -2013 Chapter-5 under Clause-40 Urgency clause and also requested to accord exemption for Social Impact Assessment (SIA) vide letter dtd:10.07.2023. Further, Principle Secretary has accorded permission and exempted from SIA vide their office OM No.RD 76 AQB 2023 dtd:07-10-23.

- Meanwhile, Chief Officer, TMC, Jigani has requested Tahshildar, Bng Urban District to sanction Govt land of 20x20m land in Kyasalanahalli Syn No.22,42 for construction of 100KLD MBBR Type of STP vide ltr TMC ltr No.25 dtd:02/05/2023
- Further, DC Bengaluru Urban district has instructed to issue 11(1) notification vide letter No: LCQ/CR-13/2023-24 Dt: 13.10.2023.
- Accordingly, as per the guidelines fixed for land acquisition Sub-registrar has prepared the cost to be borne by ULB ie, Rs.5,91,07,500/- for land acquisition of the said location.
- In this regard, in order to initiate the procedure, the ULB has been instructed by SLAO vide letter No:LCQ/CR/04/2023-24 Dt:02.12.2023 to pay 10% of the above cost ie, Rs.59,10,750/-
- Accordingly, TMC Jigani has paid the amount of Rs.59,10,750/- vide Cheque No: 000903 Dt: 06.12.2023 issued by Bank of Baroda
- Survey sketch of the proposed land for construction of Sy. No. 523, 524, 525 at Hennagara village, Attibele-2 to be submitted to SLAO (Special Land Acquisition Officer) by ADLR (Assistant Director of Land Records & Survey Settlement) to issue 11(1) Notification.

#### 4. CHANDAPURA TOWN:

- The estimate for the work of providing UGD scheme to Chandapura town is administratively approved amounting to Rs.106.80Crores vide GO No: UDD 7 UDS /2023 Dtd:13.07.2023.
- Technically sanctioned vide CE, KUWSDB, Bengaluru vide No:281/2023-24 Dt: 07.07.2023.
- 2 acres of land is identified at survey no 97 & 98 in Chandapura town for construction of 6 MLD STP. DC has recommended for granting the land for STP to the Revenue department on 18.4.2023.
- The KSPCB has given the consent for construction of STP @ Sy. No. 97 & 98 vide letter dtd:02.05.2023 for construction of STP.
- But the revenue department has not accorded the consent for construction of STP.
- Alternative land has been identified at Sy. No. 82, 83, 84 of Heelalige village, Attibele-2, The request has been sent to DC, Bengaluru Urban district to handover the said land through consent award/acquisition by the revenue department vide letter dtd:30.06.2023.
- The DC, Bengaluru Urban district has requested the Principal Secretary of Government, Revenue department to accord permission to acquire the land at Sy. No. 82, 83, 84 of

Heelalige village, Attibele-2, measuring 60 x 120m to take up the work within the time limit under Transparency, Suitable compensation right, Reconstruction and renovation policy - 2013 Chapter-5 under Clause-40 Urgency clause and also requested to accord exemption for Social Impact Assessment (SIA) vide letter dtd:10.07.2023. Further, Principle Secretary has accorded permission and exempted from SIA vide their office OM No.RD 75 AQB 2023 dtd:07-10-23.

- Further, DC Bengaluru Urban district has instructed to issue 11(1) notification vide letter No: LCQ/CR-11/2023-24 Dt: 13.10.2023.
- Accordingly, as per the guidelines fixed for land acquisition Sub-registrar has prepared the cost to be borne by ULB ie, Rs.5,51,67,000/- for land acquisition of the said location.
- In this regard, in order to initiate the procedure, the ULB has been instructed by SLAO vide letter No:LQ/CR/05/2023-24 Dt:02.12.2023 to pay 10% of the above cost ie, Rs.55,16,700/-
- Accordingly, TMC Chandapura has paid the amount of Rs.55,16,700/- vide e-Banking transaction No: 6220809947535
- Survey sketch of the proposed land for construction of Sy. No. 82, 83, 84 of Heelalige village, Attibele-2 to be submitted to SLAO (Special Land Acquisition Officer) by ADLR (Assistant Director of Land Records & Survey Settlement) to issue 11(1) Notification.

**Combined DTS for Providing UGD to Hebbagodi, Bommasandra and Jigani town :**

- The estimate's for the above said towns and Draft Tender Schedule combining the work of Providing UGD system to Hebbagodi, Bommasandra and Jigani amounting to Rs.288.64crores was submitted to State Pre-tender Scrutiny Committee(SPTSC) vide letter dtd: 07.07.2023 for scrutiny of technical and financial aspects.
- The committee verified the DTS and the committee has given their common findings and recommendations on estimate and DTS vide letter dtd: 01.08.2023
- The compliance are attended and submitted on 10.08.2023. Again observations were raised on 23.08.2023 for which compliances are submitted.
- Further the tender notification for the work of "Providing UGD to Chandapura town" amounting to Rs.281.08Crores (A:256.45+O:24.63cr) has been invited vide CE(B) tender notification No:KWB/TEC/CE(B)/DCE/AE-5/Chandapura UGD/NGT/829/2023-24 Dt: 20.11.2023 and e-Proc indent No: KUWSDB/2023-24/WS/WORK\_INDENT77.
- The last date and time for receipt of tenders in the e-procurement portal is revised ( i.e till 29.02.2024) vide corrigendum issued reference No. 1052, Dated:12.01.2024 due to not handing over of land for construction of STP by respective ULBs.

**DTS for providing UGD system to Chandapura Town :**

- The DTS for the work of Providing UGD system to Chandapura town amounting to Rs.61.20crores and submitted to State Pre-tender Scrutiny Committee on 18.08.2023

- Further the tender notification for the work of "Providing UGD to Chandapura town" amounting to Rs. 66.05 Crores (A:60.41+O:5.64cr) has been invited vide CE(B) tender notification No:No.KWB/TEC/CE(B)/DCE/AE-5/Chandapura UGD/NGT/818/2023-24 Dt: 18.11.2023 and e-Proc indent No: KUWSDB/2023-24/WS/WORK\_INDENT75.
- The last date and time for receipt of tenders in the e-procurement portal is revised ( i.e till 20.02.2024) vide corrigendum issued reference No. 1051, Dated:12.01.2024 due to not handing over of land for construction of STP by ULB.

The time line for the following components after handing over of the land for construction of STPs and issue of work order to the agency are as below;

1. STP & Wet well: 15 months
2. Sewer line and other components under the scheme- 36 months

Yours faithfully,

Sd/-

Assistant Executive Engineer,  
K.U.W.S &D. Board, Sub-Division,  
Bangalore

1. Copy submitted to Executive Engineer, KUWS&DB, division, Bangalore for kind information.
2. Copy submitted to Project Director, District Urban Development Cell, Bangalore for information.
3. Copy submitted to Environmental officer, RO-Anekal, 2nd floor, Nisarga Bhavan, 7th D Cross, Thimmaiah Road, Sanegoravanahalli, Shivanagar ,Bangalore for information.

Assistant Executive Engineer,  
K.U.W.S &D. Board, Sub-Division,  
Bangalore

**BEFORE NATIONAL  
GREEN TRIBUNAL**

**SOUTHERN ZONE,  
CHENNAI.**

**O.A.140 of 2022**

Sri H.J.Prasanna Kumar

...Applicant

-Vs-

Department of Urban  
Development

...Respondents

**STATUS REPORT FILED ON BEHALF  
OF THE 4<sup>TH</sup> RESPONDENT**

M.R.GOKUL KRISHNAN

Karnataka State Pollution Control  
Board

**COUNSEL FOR 4<sup>th</sup> RESPONDENT**